CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

Petition No. 612/MP/2026

Subject : Petition under Sections 79(1)(c) and (k) of the Electricity Act, 2003 read with Regulations 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022, inter alia seeking relaxation and/or removal of the difficulty arising from the summary closure of the Petitioner's application for non-solar-hour access (integration of Battery Energy Storage System) filed within the Right of First Refusal (RoFR) window, solely on account of an inadvertent use of supporting affidavit which was used earlier; and seeking directions to revive, restore and process the Petitioner's Application with protection of the Petitioner's RoFR priority.

Petitioner : Ayana Renewables Power Pvt. Ltd. (ARPPL) and Anr.

Respondent : Central Transmission Utility of India Limited

Petition No. 613/MP/2026

Subject : Petition under Sections 79(1)(c) and (k) of the Electricity Act, 2003 read with Regulations 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022, inter alia seeking relaxation and/or removal of the difficulty arising from the summary closure of the Petitioner's application for non-solar-hour access (integration of Battery Energy Storage System) filed within the Right of First Refusal (RoFR) window, solely on account of an inadvertent use of supporting affidavit which was used earlier; and seeking directions to revive, restore and process the Petitioner's Application with protection of the Petitioner's RoFR priority.

Petitioner : Ayana Renewable Power Pvt. Ltd. and Anr.

Respondent : Central Transmission Utility of India Limited

Date of Hearing : **17.11.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V, Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Basava Prabhu Patil, Sr. Advocate, ARPPL
Shri Samarth Kashyap, Advocate, ARPPL

Shri Anubhav Mishra, Advocate, ARPPL
Shri Rahul K Shji, Advocate, ARPPL
Shri Amaan Khan, Advocate, ARPPL
Shri Atulya Singh, Advocate, ARPPL

Record of Proceedings

Learned senior counsel for the Petitioners submitted that the present Petitions seek relaxation and/or removal of the difficulty arising from the summary closure of the Petitioners' applications for non-solar-hour access filed within the Right of First Refusal (RoFR) window, solely on account of an inadvertent use of a supporting affidavit, which was used earlier, and seek directions to revive, restore and process the Petitioners' applications with protection of their RoFR priority. Learned senior counsel submitted that the deficiency in the Petitioners' applications was due to an inadvertent procedural lapse, as the Petitioners, instead of the new affidavit, had attached their old affidavit already used in the previous applications. Learned senior counsel further submitted that, prior to the closure of their applications by CTUIL, the Petitioners had emailed a fresh affidavit; however, CTUIL refused to take the revised affidavit on record on the ground that the affidavit had been submitted by email. Further, relying on the Record of Proceedings dated 16.10.2026, learned senior counsel also pressed for direction to CTUIL not to allocate the capacity corresponding to the Petitioners' non-solar-hour applications to any third party until further orders.

2. After hearing the learned senior counsel for the Petitioners, the Commission directed as under:

(a) Admit and issue notice to the Respondent.

(b) The Respondent to file its reply, if any, within ten days with a copy to the Petitioners, who may file their rejoinders, if any, within seven days thereafter.

(c) The Petitioners to file the following information/clarification, on an affidavit, within ten days:

Petition No. 612/MP/2026

(i) Copy of final grant of connectivity of 450 MW at Bhadla-II PS.
(ii) Copy of the application dated 16.03.2026 for non-solar-hour connectivity.

Petition No.613/MP/2026

(i) Copy of final grant of connectivity of 300 MW at Bhadla-III PS.
(ii) Copy of the application dated 05.03.2026 for non-solar hour connectivity.

(d) In Petition No. 613/MP/2026, CTUIL to explain the reasons for delay in processing ACME Sun Power Pvt. Ltd.'s Connectivity Application dated 26.08.2025 for 900 MW Standalone ESS, along with its reply and/or by way of additional affidavit within ten days.

(e) Regarding the interim directions, the Commission refused to pass any direction at this stage before hearing CTUIL.

3. The Petitions will be listed for hearing on **10.12.2026.**

By order of the Commission
Sd/-
(Vipan Sharma)
Deputy Chief (Law)